

is being collected and will be laid on the Table of the Sabha.

Vehicular Pollution Control

2174. SHRISHRAVANKUMARPATEL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer reply to Unstarred Question No 3233 on August 19, 1991 and state:

(a) whether the Panel on vehicular pollution control, headed by Justice S. N. Saikia, has since submitted its report;

(b) if so, the details of the recommendations made by the panel, and

(c) if not, the time by which the report is likely to be submitted?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) No, Sir The Committee has not submitted its final report

(b) Does not arise

(c) No time limit for this committee has been specified in the orders of the Supreme Court

Electrification of Vijayawada-Vishakhapatnam Line

2175. SHRI K.V R CHOWDARY: Will the Minister of RAILWAYS be pleased to state

(a) whether the electrification of Vijayawada-Vishakhapatnam line has been approved and to be taken up during 1992-93; and

(b) if so, the details thereof;

THE MINISTER OF STATE IN THE

MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) Electrification of Vijayawada-Visakhapatnam section has been included in the Railway's Budget proposal for 1992-93.

(b) The scheme covers electrification of Vijayawada-Visakhapatnam section including Samalkot-Kakinada covering 366 Route Kilometres. The estimated cost of the work is Rs 210.08 Crores

Begging in Trains and Stations

2176 SHRI RAMESH CHENNITHALA: Will the Minister of RAILWAYS be pleased to state

(a) whether there is any proposal to stop begging in trains and at railway stations,

(b) whether the Government have received any complaints regarding begging in trains and if so, the action taken thereon, and

(c) the steps taken for preventing beggars to enter into trains and railway stations?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) to (c) Begging in trains and at the railway Stations is a punishable offence under the Railways Act. The punishment has been enhanced in the Railways Act, 1989. Some complaints about begging in trains have been received. Regular and surprise checks are conducted jointly by the Railway Commercial Staff, Railway Protection Force and the Government Railway Police Personnel to apprehend beggars in the trains and at the stations. The persons so apprehended are dealt with in accordance with the law.

Feroke-Nilambur Line

2177. SHRI KODIKKUNIL SURESH: Will the Minister of RAILWAYS be pleased to state